

**Order No. 222 /2020 (Administrative)**

The District Magistrate, Barabanki vide his letter No. 695/OSD dated 02.08.2020 has informed that the District Court Barabanki/ Outlying Court at Haidergarh do not fall with in the containment zone and the zoning classification (Orange/Red/Green) in respect to COVID 19 pandemic is no longer in vogue. But it is reported by Smt. Anupama Gopal Nigam, Additional District & Session Judge, Court No. 01, Barabanki that an orderly Sri Ram Babu posted in her court has been found Corona Positive and Chief Medical Officer, Barabanki has also reported vide his letter no. Covid-19/2020/14325 dated 03/04.08.2020 that Sri Ram Babu Awasthi found COVID Positive on dated 02.08.2020 and advised to close the court for one day. Resolution from the District Bar Association, Barabanki, has also been received, wherein it has been suggested to close the court keeping in view the threat of spread of COVID-19 pandemic.

Therefore, the Courts at the District Court, Barabanki, are closed for 05.08.2020 in pursuance of the guidelines contained in Para No. 15 of Letter No. 1117/LXXXVII-CPC/e-Courts/ Allahabad dated 03.06.2020, issued by the Hon'ble High Court.

It is made clear that the Courts of Session Judge, Special Judge SC/ST Act, Special Judge EC Act, Special Judge POCSO Act, Courts dealing with cases of Gangster Act & NDPS Act, Chief Judicial Magistrate, Civil Judge (Sr. Div.), Civil Judge (Jr. Div), Court No.13 and Civil Judge (Jr. Div), Ramsanehighat, Court No. 14, Barabanki, shall take up the judicial work from their residential office, pertaining to the matters as provided in clause 'a' to 'f' of Para 2 of letter no. 1298/LXXXVII-CPC/e-Courts/Allahabad dated 28.07.2020 of the Hon'ble High Court, by mode of JITSI Video-Conferencing software as provided in the guidelines contained in the said letter.

Services of minimal Court Staff shall be taken for conducting of Court proceeding through the Video-Conferencing.

Nodal Officer Computer and System Officer to make necessary arrangement for generation of dedicated e-mail I.D. of the District Court for receiving of Bail Application/ Urgent matters, online, and also to provide necessary assistance in respect of Court proceedings through Video-Conferencing.

It is also made clear that entry of the learned counsel and litigants in the District Court Complex is prohibited for the said period.

The Outlying Court at Haidergarh shall work as usual.

Computer Section, Administrative Office, Account Section and Nazarat Section shall remain open for urgent administrative work and for implementation of orders and direction received from the Hon'ble High Court.

Chief Judicial Magistrate, Barabanki, to make necessary arrangement in regards to remands of accused U/s 167 Cr.p.c. as per usual holiday practice and Sri Nityand Shrinet, Special Judge SC/ST Act shall take remand of under trial prisoners of his court as well as all other Additional Sessions Courts.

The newly inducted H.J.S. Cadre and Civil Judge (Jr. Div) Cadre, officers shall receive their training as per fixed schedule from their residences under supervision of their Nodal Officers.

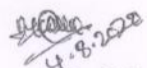
The District Magistrate and Chief Medical Officer, Barabanki, to ensure complete sanitization of District Court premises and the court rooms on daily basis, and also to ensure testing of the all Class III and IV employees of District Court, in phases.

General date of 25.08.2020 is fixed for the cases listed on 05.08.2020 for all the Courts of Barabanki Judgeship, except bail matters, old cases and the cases at final stage.

This order be uploaded on the website of District Court Barabanki, for information to general public.

Let information be sent to the Hon'ble High Court.

Inform all concerned.

  
(Ram Achal Yadav)  
District Judge,  
Barabanki.  
04.08.2020